

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 36891/2025

[Arising out of impugned final judgment and order dated 20-03-2025 in WA No. 2741/2024 passed by the High Court of Madhya Pradesh at Gwalior]

GURUDAYAL SINGH

Petitioner(s)

VERSUS

QUARTERMASTER GENERAL BRANCH, CANTEEN
SERVICE ARMY & ORS.

Respondent(s)

(FOR ADMISSION and I.R.

IA No. 304344/2025 - CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS

IA No. 304339/2025 - EXEMPTION FROM FILING O.T.

IA No. 304342/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 05-12-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL

HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) :

Mr. Shiva Nand Mishra, Adv.

Ms. Preeti, Adv.

Dr. Nishesh Sharma, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner has referred to the order dated 14th September, 2023 of this Court in Civil Appeal No.1214 of 2011 and submitted that the legal issue regarding maintainability of the Writ Petition against the Unit Run Canteen has been referred to larger Bench.

Leave granted.

Let the present appeal be tagged along with the aforesaid Civil Appeal.

Signature Not Verified
Digitally signed by
ANITA MALHOTRA
Date: 2025.12.06
12:45:31 IST
Reason: [S]

(ANITA MALHOTRA)
AR-CUM-PS

(AKSHAY KUMAR BHORIA)
COURT MASTER